

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No.489/2016

VIJAI @ VIJAI SINGH AND ANR

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date : 08/07/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Sudhir Naagar, AOR
Mr. Raj Kumar Rajput, Adv.For Respondent(s) Mr. Siddarth Sanger, Adv.
Mr. Samir Ali Khan, Adv.UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the appellants, we are of the considered opinion that they may surrender to custody within four weeks hence. After surrender certificate is filed, the matter shall be listed for admission. If the surrender certificate is not filed within the stipulated time, the criminal appeal shall stand dismissed without further reference to this Court.

(Chetan Kumar)
Court Master(H.S. Parasher)
Court Master